

SHRI P. RAMAMURTI : How can impotent government take action ?

SHRI S. M. BANERJEE : This question should be referred to Mr Nixon.

SHRI VIDYA CHARAN SHUKLA: The Representation of the People Act as well as the Constitution of India lay down the procedure in this respect. It is not as if Government lay down anything. If there is any violation of the oath by any Member of this House or of the State Legislature, this matter can be agitated not only by Government but by any citizen in any court of the country, and this can be taken up with the Chief Election Commissioner, and then a decision can be obtained from them. There is no question of Government being impotent about these matters.

SHRI S K. TAPURIAH : What is the legal advice? Is it an abrogation or not ?

SHRI VIDYA CHARAN SHUKLA : So, the allegation is absolutely wrong. We are taking action whenever it has been found necessary and we shall take action whenever it is necessary to take such action.

MR DEPUTY-SPEAKER : Now, Papers to be Laid on the Table.

SHRI NAMBIAR : What about a discussion on this?

14.10 hours.

14.10 hrs.

PAPERS LAID ON THE TABLE

(Notifications re : Industrial Disputes Act.)
etc.)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : I beg to lay on the Table :

- (1) A copy each of the following Notifications under sub-section (5) of section 38 of the Industrial Disputes Act, 1947 :

- (i) The Industrial Disputes (Central) Amendment Rules, 1969 published

in Notification No. G. S. R. 1283 (English version) and G. S. R. 1285 (Hindi version) in Gazette of India dated the 7th June, 1969.

- (ii) The Industrial Disputes (Central) Second Amendment Rules, 1969 published in Notification No. G.S.R. 1284 (English version) and G. S. R. 1286 (Hindi version) in Gazette of India dated the 7th June, 1969.
[Placed in Library. See No. LT—1316/69.]

- (2) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1969, published in notification No. S.O. 1675 in Gazette of India dated the 3rd May, 1969 (English version) and S. O. 1892 in Gazette of India dated the 17th May, 1969 (Hindi version) under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.
[Placed in Library. See. No. LT—1317/69.]

Certified Accounts and Audit Report re: National Cooperative Development Corporation Act.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M.S. GURUPADASWAMY) : I beg to lay on the Table a copy of the Certified Accounts of the National Cooperative Development Corporation, New Delhi, for the year 1967-68 along with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT—1318/69.]

Notifications under Essential Commodities Act etc.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : On behalf of Shri Annasahib Shinde, I beg to lay on the Table:

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

[Shri S. C. Jamir]

(i) G.S.R. 1276 (Hindi and English versions) published in Gazette of India dated the 30th May, 1969 making certain amendment to Notification No. G.S.R. 914 dated the 10th June, 1966.

(ii) The Cold Storage (Second Amendment) Order, 1969 published in Notification No. S.O. 2184 in Gazette of India dated the 5th June, 1969.

[Placed in Library See No. LT—1319/69]

(2) A copy of the Food Corporations (Amendment) Rules, 1969 published in Notification No. G.S.R. 1123 (English version) in Gazette of India dated the 12th May, 1969 under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT—1320/69.]

(3) A copy of the Report of the Coordinating Committee for intensifying researches for finding a colour for Vanaspati. [Placed in Library. See No. LT—1321/69.]

(4) A copy of Government Resolution No. 1-67/65-Sugar dated the 12th May, 1969 (Hindi and English versions) regarding colourisation of vanaspati for preventing its use as an adulterant in ghee. [Placed in Library. See No. LT—1322/69.]

Indian Telegraph Amendment Rules, etc.

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री भक्त वरुण):—मैं प्रोफेसर शेर सिंह की ओर से भारतीय तारयंत्र अधिनियम, 1885 की धारा 7 की उपधारा (5) के अधीन निम्नलिखित अधिसूचनाओं की एक एक प्रति सभा पटल पर रखता हूँ :

(1) भारतीय तारयंत्र (सातवां संशोधन) नियम, 1969 जो दिनांक 17 मई, 1969 के भारत के राजपत्र में अधिसूचना संख्या जी० एस० आर० 1149 (अंग्रेजी संस्करण) और जी० एस० आर० 1150 (हिन्दी संस्करण) में प्रकाशित हुए थे।

(2) भारतीय तारयंत्र (आठवां संशोधन) नियम, 1969 (हिन्दी संस्करण) जो दिनांक 21 जून, 1969 के भारत के राजपत्र में अधिसूचना संख्या जी० एस० आर० 1416 में प्रकाशित हुए थे।

(3) भारतीय तारयंत्र (ग्यारहवां संशोधन) नियम, 1969 जो दिनांक 21 जून, 1969 के भारत के राजपत्र में अधिसूचना संख्या जी० एस० आर० 1417 (अंग्रेजी संस्करण) और जी० एस० आर० 1418 (हिन्दी संस्करण) में प्रकाशित हुए थे।

(4) भारतीय तारयंत्र (बारहवां संशोधन) नियम, 1969 जो दिनांक 30 मई, 1969 के भारत के राजपत्र में अधिसूचना संख्या जी० एस० आर० 1295 (अंग्रेजी संस्करण) और जी० एस० आर० 1296 (हिन्दी संस्करण) में प्रकाशित हुए थे।

[Placed in Library. See No. LT—1323/69]

Notification Re : Apprenticeship (First Amendment) Rules.

SHRI S. C. JAMIR : I beg to lay on the Table a copy of the Apprenticeship (First Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. G. S. R. 1144 in Gazette of India dated the 17th May, 1969 under sub-section (3) of Section 37 of the Apprentices Act, 1961. [Placed in Library. See No. LT—1324/69.]

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd July, 1969, agreed without any amendment to the West Bengal Legislative Council